

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
IB-2625/ND/2019**

**IN THE MATTER OF:**

**Birinder Kaur and Col. Sarbjit Singh Malhri**

**...PETITIONER**

**Vs.**

**M/s. Parkwood Developers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 06.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor**

**:Mr. Tapas Gaur, Advocate**

**For the Respondent/Corporate-debtor**

**:Mr. R.K. Gupta and Mr. Sanat  
Garg, Advocates**

**ORDER**

Heard the submissions made by the Learned Counsel for the financial creditor as well as Learned Counsel for the corporate debtor. As the application is not inconsonance with law enforce, the financial creditor is permitted to withdraw the application and the application is **dismissed** as withdrawn in terms of Rule 8 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.



**(K.K. Vohra)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)